

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'D': NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, HON'BLE VICE PRESIDENT
AND
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

ITA No.3071/DEL/2025, A.Y. 2021-22

Automation Anywhere Inc. 633 River Oaks Pkwy, San Jose, CA 95134 United States of America PAN: AAMCA9481A	Vs.	Deputy Commissioner of Income Tax, Circle International Tax 1(1)(1), Civic Centre, Minto Road, New Delhi
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Shri Dheeraj Kumar Jain, Sr. DR

Date of Hearing	23/05/2025
Date of Pronouncement	23/05/2025

ORDER

PER AVDHESH KUMAR MISHRA, AM

The appeal filed by the assessee is directed against the assessment order dated 30.03.2025 passed by the Assessing officer under section 143(3)/144C (13) of the Income Tax Act, 1961.

2. The assessee has filed application through email dated 16.05.2025 for withdrawal of appeal on the reasoning reproduced hereunder: -

"1. On 02 May 2025, we e-filed an income tax appeal for AY 2021-22 on behalf of our client Automation Anywhere Inc. Subsequently, on 05 May 2025 we received registration and scrutiny summary for the same along with the appeal number i.e. ITA No. 2963/DEL/2025 (see Annexure 1).

2. *Kindly note that, 03 May 2025, as per the -e-filing guidelines, we also couriered physical copies of the memorandum of appeal to the Registrar, ITAT Delhi (see Annexure 2).*

3. *Thereafter, upon the receipt of the physical copies in ITAT Delhi on 07 May 2025, we received another registration and scrutiny summary along with appeal no. 3071/DEL/2025 (see Annexure 3).*

4. *It appears that, inadvertently, the same appeal for AY 2021-22 has been registered twice in your system.*

5. *In this regard, we request you to kindly delete the second appeal registration bearing no. 3071/Del/2025 and take on record the physical copies submitted by us towards appeal no. 2963/Del/2025.*

3. Heard and perused material available on the record. The above application is self-explanatory. We find that the assessee wants to withdraw its appeal; ITA No. 3071/Del/2025 on the reasoning that the same appeal filed through two different modes; e-file and physical, got two different appeal numbers. Hence, the assessee wants to withdraw one of the appeals and pursue another appeal; ITA No.2963/Del/2025. The Ld. Senior Departmental Representative did not have any objection to that. Accordingly, this appeal, ITA No. 3071/Del/2025, is dismissed as withdrawn.

4. In the result, the appeal of the assessee stands dismissed as withdrawn.

Order pronounced in open Court on 23rd May, 2025

Sd/-

**(MAHAVIR SINGH)
VICE PRESIDENT**

Sd/-

**(AVDHESH KUMAR MISHRA)
ACCOUNTANT MEMBER**

Dated: 23/05/2025
Binita, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. Sr. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI